



**THE
JAMMU & KASHMIR GOVERNMENT GAZETTE**

Vol. 129] Srinagar, Sat., the 23rd July, 2016/1st Srav., 1938. [No. 16-1

Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE
AND PARLIAMENTARY AFFAIRS

Srinagar, the 23rd July, 2016.

The following Act as passed by the Jammu and Kashmir State Legislature received the assent of the Governor on 23rd July, 2016 and is hereby published for general information :—

THE JAMMU AND KASHMIR PUBLIC PREMISES
(EVICTION OF UNAUTHORISED OCCUPANTS)
(AMENDMENT) ACT, 2016

(Act No. VII of 2016)

[23rd July, 2016.]

An Act to amend the Jammu and Kashmir Public Premises (Eviction of Unauthorised Occupants) Act, 1988.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-seventh Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Public Premises (Eviction of Unauthorised Occupants) (Amendment) Act, 2016.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment in section 2.*—In section 2 of the Jammu and Kashmir Public Premises (Eviction of Unauthorised Occupants) Act, 1988 (hereinafter referred to as the ‘Principal Act’),—

- (i) existing clause (a) shall be renumbered as clause (aa) ;
and
- (ii) before clause (aa), as so renumbered, the following clause shall be inserted :—

“(a) ‘appellate officer’ in respect of a public premises means the District Magistrate of the District in which such public premises are situate.”

3. *Substitution in section 4.*—For section 4 of the Principal Act, the following shall be substituted, namely :—

“4. Issue of notice to produce documents in proof of authorization of occupation.—(1) If the Estates Officer has reasons to believe that any person is in unauthorized occupation of any public premises and that he should be evicted, the Estates Officer shall call upon such person by a notice in writing to produce any documentary or other evidence within a period of seven days from the date of issuance of such notice to prove that he had been duly authorized by the

